

**National Company Law Appellate Tribunal, New Delhi**

**Principal Bench**

**Company Appeal (AT) (Ins.) No. 450 of 2020**

**IN THE MATTER OF:**

**Government of India, Through office of the  
Deputy Commissioner GST & Central Excise, Balasore  
Division**

**...Appellant**

**Vs.**

**Bhuvan Madan,  
Resolution Professional of Ferro Alloys  
Corporation Ltd. & Ors.  
Present:**

**...Respondents**

**For Appellant: Mr. Prasanna Kumar Parhi, Mr. S.D. Sethi, Mr. D.  
Sathpathy, Mr. Pankaj Khandelwal, Advocates.**

**For Respondent: Mr. Diwakar Maheshwari, Ms. Pratiksha Mishra,  
Advocates for R-3  
Mr. Saurav Panda, Ms. Charu Bansal (Caveator)(R-1)**

**ORDER**

**(Through Virtual Mode)**

**10.03.2021:** Learned Shri Prasanna Kumar Parhi appearing on behalf of the Appellant submits that he received the brief note only yesterday. He sought adjournment. Prayer allowed.

Learned Counsel for the Respondents are present.

List this matter on **16<sup>th</sup> April, 2021.**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Ms. Shreesha Merla]  
Member (Technical)**

S.S./nn